

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/00080/2014 Date of order:- January 30, 2014.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J).**
Hon'ble Mr. Uday Kumar Varma, Member (A).

Sunil Kumar son of Sh. Tek Chand, resident of village Nahri, District Sonepat(Haryana)

.....Applicant

(By Advocate : Shri Naveen Sheoran)

Versus

1. Union of India through Secretary, Ministry of Communication & Information Technology, New Delhi.
2. Asstt. Director, Postal Services (Staff), Haryana Circle, Ambala.
3. Neeraj Kumar, S.E. (C) Ambala GPO Complex, Ambala-133 011.

...Respondents

O R D E R(Oral).

Hon'ble Mr. Sanjeev Kaushik, Member (J):

Applicant Sunil Kumar has filed the present Original Application seeking directions from the Tribunal to the respondents to



decide his representation dated 20.8.2013 (Annexure A-1) and regularize/absorb his service.

2. In support of above, Shri Naveen Sheoran, learned counsel for the applicant made a statement at the bar that applicant will be satisfied if a direction is given to the respondents to decide his pending representation dated 20.8.2013 in a time bound manner.

3. Considering the prayer made by the learned counsel for the applicant and without going into the merits of the case, this O.A. is disposed of, in limine, with a direction to the competent authority, amongst the respondents to decide the pending representation dated 20.8.2013 (Annexure A-1) and pass appropriate speaking orders touching all the points raised therein and communicate the same to the applicant within two months from the date of receipt of a certified copy of this order.

(UDAY KUMAR VARMA)
MEMBER (A).

(SANJEEV KAUSHIK)
MEMBER (J)

Dated:- January 30, 2014.

Kks